

FORM C
SUBMISSION OF CLAIM BY FINANCIAL CREDITORS
 (Under Regulation 8 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Date:04.05.2022

From
 M/s Union Bank of India
 (Erstwhile Corporation Bank)
 14 Paramathy Road
 Namakkal -637 002
 Ph No :04286-220488 ,220788.

To
 C.A.S.Dehaleesan
 Chartered Accountant
 Interim Resolution professional ,
 Registration No:IBBI/IPA-001/IP-P01807/2019-2020/12907
 4/22 First Cross Street
 Raghavan Colony
 Ashoknagar ,Chennai-600083.

Subject: Submission of claim and proof of claim.

Madam/Sir,

Union Bank of India (Erstwhile Corporation Bank), hereby submits this claim in respect of the corporate insolvency resolution process of M/s **M/s Prism Feeds India Private Limited** The details for the same are set out below:

Relevant Particulars		
(1)	(2)	(3)
1.	Name of the financial creditor	Union Bank of India (Erstwhile Corporation Bank),Namakkal
2.	Identification number of the financial creditor (If an incorporated body, provide identification number and proof of incorporation. If a partnership or individual provide identification records* of all the partners or the individual)	Union Bank of India (Erstwhile Corporation Bank),Namakkal
3.	Address and email address of the financial creditor for correspondence	No:14 ,Paramathi Road Namakkal -637002 Ph no :04286-220488,220788. Email :ubin0902021@unionbankofindia.bank
	Details of claim, if it is made against corporate debtor as principal borrower:	Amount Claimed :Rs:9,46,00,000/- (Nine Crores Forty Six lakhs Only)



	(i) Amount of claim	
4.	<p>(ii) Amount of claim covered by security interest, if any (Please provide details of security interest, the value of the security, and the date it was given)</p> <p>(iii) Amount of claim covered by guarantee, if any (Please provide details of guarantee held, the value of the guarantee, and the date it was given)</p> <p>(iv) Name and address of the guarantor(s)</p>	<p>Primary security 1: EM of 1.50 acres land with windmill in S F No-242/3A, 242/3B & 242/4 at Uppar dam backside, Velayunthampalayam Village, Dharapuram Taluk, Tirupur Dist on the name of the Company valued at Rs.15.00 lacs as Mr A Venkatachalam dated 03.04.2018.</p> <p>Collateral</p> <p>Item No. 1: EM of 4.64 Acres of land along with factory building in S F No-112/2A (3.75 Ac). 107/3B7(0.89 Ac), at Kakkadavu village, Negamam registration sub district, Pollachi Taluk, Coimbatore Dist in the Mr B Radhakrishnan, Mr B Kanagaachalam, Mr M Manoharan and Mr N Saravanan valued at Rs.355.84 lacs as per Vr by N.Sivan dated 08.06.2020.</p> <p>Item No. 2 : EM of 4992.50 sft of residential plot in T S No-31 part, Ward H, Block 8, New T S No-31/1, part Ward H, Block 21, Plot no-51, Nallapa Nagar, Thottiya Kottampatty, Pollachi Town and taluk, Coimbatore dist in the name of M Manoharan valued at Rs.99.85 lacs as per Vr by N Sivan dated 08.06.2020</p> <p>Item No-3 EM of 7.01 acres of Agri Land at S F no-142/2A, 143/2 146/1A, at Rasipalayam village, Namakkal Taluk and Dist on the name of Mrs Jayanthi, W/o Sarvanan valued at Rs.469.67 lakhs as per Vr By N.Sivan dated 08.06.2020</p> <p>Guarantor details</p> <p>B. Radhakrishnan PAN NO : AGDPR9379N Dr. N. Saravanan PAN NO : BSSPS7672D B. Kanagaachalam PAN NO : ADZPK4990P M. Manoharan PAN NO : AFMPM6714N S. Jayanthi PAN NO : AJIPJ7104B</p>



5.	<p>Details of claim, if it is made against corporate debtor as guarantor:</p> <p>(i) Amount of claim</p> <p>(ii) Amount of claim covered by security interest, if any (Please provide details of security interest, the value of the security, and the date it was given)</p> <p>(iii) Amount of claim covered by guarantee, if any (Please provide details of guarantee held, the value of the guarantee, and the date it was given)</p> <p>(iv) Name and address of the principal borrower</p>	Nil
6.	<p>Details of claim, if it is made in respect of financial debt covered under clauses (h) and (i) of sub-section (8) of section 5 of the Code, extended by the creditor:</p> <p>(i) Amount of claim</p> <p>(ii) Name and address of the beneficiary</p>	Account statement enclosed
7.	Details of how and when debt incurred	ACCOUNT STATEMENT ENCLOSED
8.	Details of any mutual credit, mutual debts, or other mutual dealings between the corporate debtor and the creditor which may be set-off against the claim	NIL
9.	Details of the bank account to which the amount of the claim or any part thereof can be transferred pursuant to a resolution plan	<p>Ac No :560101000051646 Type : CCGEN Name: Prism Feeds India Private Limited. IFSC Code :UBIN0902021 Branch :Union Bank of India, (Erstwhile Corporation Bank) Namakkal Branch.</p> <p>Ac No :560716000604652 Type : UGECL Name: Prism Feeds India Private Limited. IFSC Code :UBIN0902021 Branch :Union Bank of India, (Erstwhile Corporation Bank) Namakkal Branch.</p> <p>Ac No :560821000207021 Type : TLSEC Name: Prism Feeds India Private Limited. IFSC Code :UBIN0902021 Branch :Union Bank of India, (Erstwhile Corporation Bank) Namakkal Branch.</p>



<p style="text-align: center;">कृते सूनियन बैंक ऑफ इंडिया For UNION BANK OF INDIA</p>	<p>Ac No :020226990000014 Type : GECL1 Name: Prism Feeds India Private Limited. IFSC Code :UBIN0902021 Branch :Union Bank of India, (Erstwhile Corporation Bank) Namakkal Branch.</p>
<p style="text-align: center;">नामककर्ता या वित्त प्रदाता Chief Manager, Namakkal Branch</p> <p>(Signature of financial creditor or person authorised to act on its behalf) [Please enclose the authority if this is being submitted on behalf of the financial creditor]</p>	
<p>Name in BLOCK LETTERS</p>	<p>: S SASIKUMAR</p>
<p>Position with or in relation to creditor</p>	<p>: CHIEF MANAGER (PF NO:633341)</p>
<p>Address of person signing</p>	<p>: No:14 ,Paramathi Road Namakkal -637002 Ph no :04286-220488,220788. Email : :ubin0902021@unionbankofindia.bank</p>

*PAN, passport, AADHAAR Card or the identity card issued by the Election Commission of India.

DECLARATION

I, [S SASIKUMAR], currently residing at [H21 KAVERI NAGAR TRICHY MAIN ROAD NAMAKKAL], do hereby declare and state as follows: -
[M/S PRISM FEEDS INDIA PVT LTD], the corporate debtor was, at the insolvency commencement date, being the 19th.day of April 2022, actually indebted to me for a sum of Rs. [Rs:9,46,00,000/- (Nine Crores Forty Six lakhs Only)].

In respect of my claim of the said sum or any part thereof, I have relied on the documents specified below: [UGECL :1. DPN 2.SD-24MCLR New 3.SD 20 Composite Hypothecation Deed 4.SD-19 Term Loan Agreement ,AD-02A 5.09(M)-Letter of Continuity ,6.Letter of Undertaking from Borrower 7.AD-10 Letter to be obtained from directors 8.SD-01-letter of guarantee 9.Letter of undertaking from Guarantor. **Cash Credit and Term Loan** 1.ID-901,2.ID-902 3.ID-12016 4.ID-12004 5.ID-13001 6.ID 12014 7.ID 12001

The said documents are true, valid and genuine to the best of my knowledge, information and belief and no material facts have been concealed therefrom.

1. In respect of the said sum or any part thereof, neither I, nor any person, by my order, to my knowledge or belief, for my use, had or received any manner of satisfaction or security whatsoever, save and except the following:
[NIL].
5. I undertake to update my claim as and when the claim is satisfied, partly or fully, from any source in any manner, after the insolvency commencement date.
6. I am / I am not a related party of the corporate debtor, as defined under section 5 (2) of the Code.



7. I am eligible to join committee of creditors by virtue of proviso to section 21 (2) of the Code even though I am a related party of the corporate debtor.

Date :04.05.2022
Place: Namakkal



कृते यूनियन बैंक ऑफ इंडिया
For UNION BANK OF INDIA
(Signature of the claimant)
Chief Manager, Namakkal Branch

VERIFICATION

I, S Sasikumar the claimant hereinabove, do hereby verify that the contents of this proof of claim are true and correct to my knowledge and belief and no material fact has been concealed therefrom.

Verified at Namakkal on this 4THday of May 2022.

कृते यूनियन बैंक ऑफ इंडिया
For UNION BANK OF INDIA
(Signature of claimant)
Chief Manager, Namakkal Branch

[Note: In the case of company or limited liability partnership, the declaration and verification shall be made by the director/manager/secretary/designated partner and in the case of other entities, an officer authorised for the purpose by the entity.]
